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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1390-L.—10th December, 2024.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act X of 2024

THE WEST BENGAL SCHEDULED CASTES, SCHEDULED TRIBES AND OTHER BACKWARD CLASSES DEVELOPMENT AND FINANCE CORPORATION (AMENDMENT) ACT, 2024.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 10th December, 2024.]

An Act to amend the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation Act, 2017.

WHEREAS it is expedient to amend the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation Act, 2017, for the purpose and in the manner hereinafter appearing;

West Ben. Act XXX of 2017.

It is hereby enacted in the Seventy-fifth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation (Amendment) Act, 2024.

The West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation (Amendment) Act, 2024.

(Section 2.)

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Amendment of section 4 of West Ben. Act XXX of 2017.

- 2. In sub-section (1) of section 4 of the West Bengal Scheduled Castes, Scheduled Tribes and Other Backward Classes Development and Finance Corporation Act, 2017, after clause (g), the following clause shall be inserted:—
- "(ga) the Secretary or his representative not below the rank of Joint Secretary, Tribal Development Department, Government of West Bengal, ex officio;".

By order of the Governor,

PRADIP KUMAR PANJA,
Pr. Secy. to the Govt. of West Bengal,
Law Department.